

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Original Application No. 125 of 2023

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based
On letter petition about "large scale encroachments
in Nalgonda district go Telangana State"

-Vs-

The District Collector, Nalgonda District,
Telangana and Ors

...Respondent(s)

ADDITIONAL REPORT OF THE 6TH RESPONDENT

S.NO	DATE	DESCRIPTION	PG-NO
1.	29.07.2025	Report of the Chief Engineer, Irrigation Department, Suryapet District	1
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Place: Chennai

Date: 23.09.2025

Mrs. H. Yasmeen Ali,
Counsel for the 6th Respondent.

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 125 of 2023 (SZ)**

**TRIBUNAL ON ITS OWN MOTION SUO MOTU
TELANGANA
Petitioner
14391**

...

VS

**6. THE CHIEF ENGINEER (IRRIGATION), SURYAPET
Respondent**

....

REPORT FILED BY THE CHIEF ENGINEER, IRRIGATION, SURYAPET,

RESPONDENT NO.6

TELANGANA STATE

The Hon'ble National Green Tribunal (SZ), Chennai Passed an Order dated: 09.09.2024 by directing the Respondents No.6 to file additional report which is as stated below: -

The National Green Tribunal Southern Zone, Chennai, has directed the Chief Engineer (Irrigation), Suryapet District, to file additional report with respect to the Peddacheruvu Kodad as to how the statement of encroachments existed prior to 2010 and there are no encroachments after 2010. Further the orders states that even if the encroachments are prior to 2010 why was immunity given to them.

In this regard, in compliance of the direction of the National Green Tribunal a report has been called from the Revenue Divisional Officer, Kodad, Executive Engineer, Irrigation division No.4, Kodad, Municipal Commissioner Kodad, and Survey officials. Accordingly Revenue Divisional Officers, Kodad has conducted Joint Inspection and Survey on the field submitted a report with states that, matter has been examined thoroughly with reference to the available record and file No E1/10244/2009 and filed inspection conducted with DEE irrigation, survey, Municipality and other officials.

It is stated that on perusal of the connected file E1/10244/2009 it is noticed that, encroachment issue was raised before 2010 and a survey was conducted at that time with respect to the Pedda Cheruvu Kodad, few constructions were raised illegally by the local people in the Shikam & Full Tank Level.

Further that, the Pedda Cheruvu is spread over in the (3) Revenue villages 1) Kodad , 2) Ananthagiri 3) Khanapuram Village of Kodad Mandal and it is being maintained and

controlled by irrigation department since from inception. The total area of Kodad Pedda Cheruvu is Ac 727.1650 gts. The capacity of the Tank as per the irrigation sources as follows.

i)	Storage Capacity	:	140.11 Million Cubic feet
ii)	Full tank level	:	354.25 feet (From sea level)
iii)	Maximum Water level	:	357.25 Fts
iv)	Tank Revetment level	:	358.25 Fts
v)	Tank Bund level	:	362.00 Fts

I. Sy No 145 - Shikam Land:

As per the Sethwar, Shikam Land is recorded as Ac 413.27 gts with Sy. No.145. on perusal of the File No E1/10244/2009 and the corresponding Tahsildar File No C/5932/2010 it is observed that, previously on the direction of District Collector, Nalgonda E1/10244/2009 Dt: 21.10.2009 an enquiry was conducted by the Special Dy Collector, LA Stage –II, Unit –III Suryapet and he has submitted his report in the year 2010 which discloses that, (53) constructions were identified to be the illegal structures raised without permission in Shikam Area in an extent of 0.3175 gts. The list of constructions (53) obtained from previous file has been verified in the field and tallied with the Structures on the ground.

It is also submitted that, during the recent survey conducted from 30.11.2024 to 06.12.2024 with departments concerned, it is noticed that, (08) new structures were constructed illegally, apart from the number of structures identified as constructed before 2010, noticed from the above files. With respect to the agriculture land falling in Shikam Area, it is submitted that the formers are cultivating the agriculture land to an extent of Ac 15.04 gts in Sy. No 145 at present also

The details are shown below.

Sl No	Name of the Village	Before 2010 Structure & plots constructed		After 2010 Structure & plots constructed		Total Structures & plots noticed till date	
		No of structures	Extent Sq Yards	No	Extent Sq Yards	No	Extent Sq Yards
1	2	3	4	5	6	7	8=(6+4)
1	Kodad	53	3894 (0.3150)	8	925	61	4819
2	Aananthagiri	-	-	-	-	-	-
3	Khanapuram	-	-	-	-	-	-
	TOTAL	53	3894	8	4819	61	4819

II. Assigned Land:

Further with regard to assigned land coming under Sikhham area, it is noticed that ,the (23) persons of assignees/legal Hairs are cultivating an extent of Ac: 16.35 Gts of land in Survey Nos. 104, 105, 118, 1027, and 75, pertaining to Kodad, Ananthagiri, and Khanapuram villages, respectively. It is also submitted that during the recent field survey conducted it is revealed that there are no structures or plots found within these areas.

Sl No	Name of the Village	Before 2010 Cultivation		After 2010 Cultivation		Structure & plots covered in Assigned land	
		No	Extent	No	Extent	No	Extent
1	2	3	4	5	6	7	8
1	Kodad	1	06.16	3	06.16	-	-
2	Aananthagiri	18	10.01	18	10.01	-	-
3	Khanapuram	02	0.1350	02	0.1350	-	-
Total		21	16.3050	23	16.3050		

III. Inam Land:

Regarding the Shikham land also covers the Agricultural Inam land to an extent of Ac 34.32 gts is spread over in three village of Kodad, Ananthagiri, and Khanapuram and part of this land to extent of Ac 6.21 gts is being cultivated by the farmers during the dry season and the rest of the land is submerged in the Tank.

It is also submitted that, 47 structures were identified as the illegal structures raised without permission in Sy. Nos. 1064 and 1065 of Kodad Village. (37) number of structures were existing at present as ascertained from previous data, it has been verified in the field and the same was tallied with Structures on the ground. Apart from the above structures, it is noticed that, (08) structures were additionally constructed illegally since 2010. The details are as follows:

Sl No	Name of the Village	Cultivation covered				Structure & plots Constructed				Total Structures&plots constructed	
		Before 2010		After 2010		Before 2010		After 2010		Structures	Extent
		No	Extent	No	Extent	Structures&plots	Extent	Structures	Extent		
1	2	3	4	5	6	7	8	9	10	11=(7+9)	12=(8+10)
1	Kodad	1	3.26	1	3.26	47	16013	8	1016	55	17029 Sq Yards
2	Khanapuram	1	2.35	1	2.35	-	-	-	-	-	-
Total		2	6.21	2	6.21	47	16013	8	1016	55	17029

IV. Patta Land:

The Survey data pertains to 2010, the Shikham land also covers the Agricultural patta land to an extent of Ac 121.36 gts is spread over in three village of Kodad, Ananthagiri, and Khanapuram and part of this land to extent of Ac 51.1250 gts is being cultivated by the farmers/ legal Hairs during the dry season and the rest of the land is submerged in the Tank.

It is also submitted that, 219 structures were identified as the illegal structures raised without permission in Sy.Nos. 3, 1061, 1062 , 1063 and 1067 of Kodad Village. (219) number of structures were existing at present as ascertained from previous data, it has been verified in the field and the same was tallied with Structures on the ground. Apart from the above structures, it is noticed that, (37) structures were additionally constructed illegally since 2010.

Sl No	Name of the Village	Cultivation covered				Structure & plots constructed				Total Structure & plots constructed	
		Before 2010		After2010		Before 2010		After 2010		Structure	Extent
		No	Extent	No	Extent	Stru cture	Extent	Stru cture	Extent		
1	2	3	4	5	6	7	8	9	10	11(7+9)	12(8+10)
1	Kodad	11	23.13	16	23.13	219	34592	37	5336	256	39928
2	Ananthagiri	11	10.14	13	10.14	-		-		-	
3	Khanapuram	10	17.255	13	17.255	-		-		-	
Total		32	51.1250	42	51.1250	219	34592	37	5336	256	39928

ABSTRACT

Sl. No	Name of the Village	Sy. No	Classi fication	Structure & plots constructed				Difference Structure & plots constructed	
				Before 2010		After 2010		Structure & plots	Extent In Sq
				Structure & plots	Extent In Sq	Structure & plots	Extent In Sq		
1	2	3		4	5	6	7	8=(4+6)	9=(5+7)
1	Kodad	145	Shikam	53	3894	8	925	61	4819
		1064 & 1065	Inam Land	47	16013	8	1016	55	17029
		3, 1061 1062 1063 1067	Patta Land	219	34592	37	5336	256	39928
Total				319	54499	53	7277	372	61776

Further, the Municipal Commissioner, Kodad has submitted a report stating that, 319 houses existed in Kodad Pedda cheruvu before 2010. It is noticed that some of the Houses had construction permissions and House numbers from erstwhile Grampanchayat. The remaining (53) individuals constructed houses gradually from 2010 to 2021, those 53 houses were built without any permission from Kodad Municipality. Wherein 42 houses have house Numbers from office and paying property taxes also and 11 houses not have any house numbers. Constructions were raised illegally with the 200 Sq-yards by the local people in the Shikam and Full Tank Level.

During the field enquiry, it is noticed that, (35) small to medium structures were constructed by the individuals belongs to the BPL category. It is also submitted that, the structures were covered with internal CC roads, electricity connections water supply pipelines and drainage facilities.

Based on the Survey and the Municipal Commissioner, Kodad report, it has been revealed that 319 houses existed in Kodad Pedda Cheruvu prior to 2010 and (53) structures were reconstructed after 2010 without permission. Further, these structures were said to be not regularized under G.O. Ms. No. 166, G.O. Ms. No. 58, 59, or Indiramma Houses or 2BHK schemes issued by the Government of Telangana.

Hence in view of the circumstances stated above and facts it is observed that a survey was conducted during the year 2010 and 319 structures were reported to be constructed without permission from the competent authorities, 53 New structures constructed were gradually 2010 to 2021. These facts were ascertained from the survey data pertains to 2010 and recent survey conducted 30.11.2024 to 06.12.2024.

Hence, the same facts are submitted herewith for favor of information and for further orders in the matter.

Place: Suryapet
Date: 29-07-2025


Chief Engineer
Irrigation, Suryapet
Telangana State
29/7 M 29/7

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 125 of 2023 (SZ)**

TRIBUNAL ON ITS OWN MOTION SUO MOTU

TELANGANA

... Petitioner

VS

THE DISTRICT COLLECTOR, NALGONDA & OTHERS Respondents

**THE REPORT SUBMITTED BY THE EXECUTIVE ENGINEER,
IRRIGATION DIVISION NO.4, KODAD, SURYAPET DISTRICT**

(ON BEHALF OF THE CHIEF ENGINEER, IRRIGATION, SURYAPET – **Respondent No.6**)

The Hon'ble National Green Tribunal (SZ), Chennai Passed an Order dated: 09.09.2024 by directing the Respondents to file additional report on 27.01.2025 which is as stated below: -

The National Green Tribunal Southern Zone, Chennai, has directed the Respondents to file additional report with respect to the Peddacheruvu Kodad as to how the statement of encroachments existed prior to 2010 and there are no encroachments after 2010. Further the orders states that even if the encroachments are prior to 2010 why was immunity given to them.

In compliance with the above directions, the District Collector, Suryapet, sought reports from the Revenue Divisional Officer, Kodad, the Executive Engineer of Irrigation, Kodad, the Municipal Commissioner of Kodad, and the concerned Survey officials. A joint field inspection and survey were subsequently conducted under the leadership of the Revenue Divisional Officer, Kodad. Based on this inspection, a consolidated report was prepared and has been submitted to the Hon'ble Tribunal through both the Revenue and Irrigation Departments.

Pursuant to the findings from the joint survey, and in view of the confirmed existence of encroachments within the Full Tank Level (FTL) area of Peddacheruvu Tank, the Irrigation Department, vide letter dated 12.09.2025, has formally requested the Revenue Divisional Officer, Kodad, to initiate appropriate action under the Telangana Land Encroachment Act, 1905, and the Water, Land and Trees Act (WALTA) to evict the identified encroachments.

The Irrigation Department wishes to assure the Hon'ble Tribunal that it stands fully committed to extending all necessary support to the Revenue Department in the implementation of eviction proceedings. Technical staff and field engineers from this department will provide assistance during the demarcation of tank boundaries, identification of illegal structures, and will ensure that no damage occurs to existing irrigation infrastructure throughout the eviction process.

Regular surveillance and field inspections are being carried out by irrigation officials to monitor the tank area and to prevent the emergence of any new encroachments. Further, the department is closely coordinating with the Kodad Municipality and Revenue authorities to ensure that no building permissions or utility services are granted to structures falling within the prohibited tank area.

This report is submitted with utmost respect for the kind consideration of the Hon'ble National Green Tribunal, reaffirming the commitment of the Irrigation Department to provide full cooperation for enforcement action and to safeguard the Peddacheruvu Tank from further encroachments.

Place: Kodad
Date: 23-09-2025


Executive Engineer, 23/9/2025
Irrigation Division No.4,
Kodad - Suryapet District,
Telangana State

ANNEXURE - 1

GOVERNMENT OF TELANGANA
IRRIGATION AND CAD DEPARTMENT

From
Smt.P.Suvarna Rekha,
Deputy Executive Engineer,
Irrigation Sub division No.1,
Kodad, Suryapet District
Letter. No. DEE/Sd1/Kdd/79,

To
The Revenue Divisional Officer,
Kodad, suryapet Dist.

Dt: 12.09.2025

Sir,

Sub: NGT Case – Suryapet District - Irrigation & CAD Department – Kodad Town & Mandal – Peddacheruvu tank – illegal encroachments – Submissions - Regarding.

Ref: Executive Engineer, Irrigation Div.no.4,kodad Endorsement no.EE/IRR.DIV.NO.4,KDD /D/B/AEE(T)/TO/JTO/ 509sd, Dt. 30.08.2025, along with District Collector –Megistrate, Suryapet District, Lr.No.C5/HRC/2052-4/2025, Dt:19.08.2025.

It is submitted that encroachments have been identified in Kodad Pedda Cheruvu during the joint survey conducted as per the instructions of the District Collector, Suryapet. The Committee has confirmed the status quo of the encroachments in the water body.

In this connection, I am to submit that:

As per the provisions of the Telangana Land Encroachment Act, 1905, any unauthorized occupation of Government land, including water bodies, is liable for eviction by the Revenue authorities.

Further, as per the WALTA Act, 2002 (Water, Land and Trees Act), water bodies are to be protected from encroachments and restored to their original status.

Under the relevant provisions of the Revenue Act, the Revenue Divisional Officer is empowered to initiate proceedings for eviction of such encroachments.

In view of the above, I request that necessary action may kindly be taken under the provisions of the above Acts for eviction of the identified encroachments in Kodad Pedda Cheruvu, with coordination from the concerned departments. The Irrigation Department will extend full cooperation during the process.

Submitted for information and necessary action.

Yours faithfully,

R. R. R.
Dy.Executive Engineer,
Irrigation Sub-Division No.1,
Kodad, Suryapet Dist.

